

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 13**

**IA 1223/2024 IN C.P. (IB)/1A(MB)2017**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **01.05.2024**

NAME OF THE PARTIES: **U.B. ENGINEERING LTD**

Section 7 Sec 60(5) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

Adv. Aniruth Purushotthaman for the Applicant present. Adv. Gaurav Shrawat for the Respondent No.1 in IA 1223 of 2024. Adv. Gaurav Singh for the Respondent No.2 present through VC.

**IA 1223/2024**

Ld. Counsel for the Respondent seeks some time to consider the Reply filed by the Applicant.

Respondent No.2 has already filed the Reply. Respondent No.3 is directed to file the Reply within two (2) weeks without fail. The Applicant is directed to serve the copy of this order to the Respondent No.3. The Respondent No.3 shall serve the copy of the Reply to all the Respondents.

Registry is directed to accept the hard copy of the Reply. List this matter on Board on **21.05.2024.**

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**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**  
Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT**  
**MEMBER (JUDICIAL)**